



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 25th of June, 2018

SRO 286 .- In exercise of the powers conferred by Section 33 the Jammu and Kashmir Protection of Children from Sexual Violence Ordinance, 2018 read with sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government appoints all the Public Prosecutors in the Courts of Principal District and Sessions Courts as Special Public Prosecutor for Special Courts for conducting cases under the provisions of the Jammu and Kashmir Protection of Children from Sexual Violence Ordinance, 2018.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government

Dated: 25 -06-2018.

NO: LD(A)2018/43

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Principal Secretary to Hon'ble Governor, J&K, Srinagar.
3. Principal Secretary to Government, Home Department
4. Director General of Police, J&K, Srinagar
5. Commissioner/Secretary to Government, Social Welfare Department.
6. All the Principal District and Sessions Judges
7. Director Litigation, Srinagar/Jammu.
8. Registrar General, J&K High Court, and Srinagar. This is with reference to the letter No 8604/GS dated 31-05-2018.
9. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette
10. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
11. Special Public Prosecutor
12. SRO section, Department of LJ&PA (w. 7 s. c).
13. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

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